

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 330/TT/2023

- Subject : Petition for determination of transmission tariff from COD to 31.3.2024 for three numbers assets under “System Strengthening Scheme in the Northern Region–XXXVII” (NRSS-XXXVII).
- Date of Hearing : **6.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Power Transmission Corporation of Uttarakhand Limited (PTCUL) & others
- Parties Present : Shri V.C. Shekhar, PGCIL
Shri Abhishek Kumar, Advocate, PTCUL
Shri Karan Arora, Advocate, PTCUL

Record of Proceedings

At the outset, the learned counsel for PTCUL sought an adjournment on the grounds of the non-availability of the arguing counsel. The Petitioner’s representative did not oppose the PTCUL’s request for an adjournment.

2. After hearing the parties, the Commission directed the Petitioner to submit the following information within two weeks:
- (a) A true copy of the translation of the documents regarding time overrun from Hindi to English.
 - (b) Documentary evidence for the time gaps in delay due to forest clearance from 2017 to 2019, 2019 to 2020, and 2020 to 2021.
 - (c) A reconciliation of Form-5 with Form-13 and Auditor’s Certificate for all the assets, along with a bifurcation of IDC, IEDC, and Initial Spares in Form-5 for all the assets.
 - (d) Status of shifting of 25 MVAR Bus Reactor along with the details of its alternative use or route of shifting.



3. The Commission adjourned the matter and directed the parties to file their respective written submissions, if any, within two weeks, with a copy to each other.
4. The Petition will be listed for hearing on **20.2.2025**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

